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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH  
JODHPUR.

O.A. NO. : 159/96

Date of Order : 15.5.96

Karni Dan

.. Applicant.

Versus

Union Of India & Ors.

.. Respondents.

\* \* \*

Mr. Vijay Mehta, counsel for the applicant.

\* \* \*

CORAM :

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. S.P. Biswas, Administrative Member.

\* \* \*

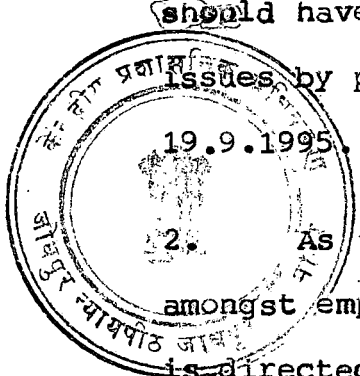
PER HON'BLE MR. S.P. BISWAS :



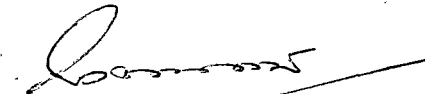
The applicant herein is aggrieved by order dated 6.11.1995, at Annexure A/1, by which his appeal for giving benefits of up-gradation has been turned down by respondent No. 3. The applicant contended that other similarly placed employees have been allowed fixation of pay against up-graded post at the same Station of posting without any transfer to other Station. The applicant further urged that action of the respondents in giving different treatment to applicant in respect of benefit of pay fixation against up-graded post, on the ground of not joining on transfer to Rewari, is illegal and arbitrary. To add strength to his case, the applicant has given examples of junior employees like S/Shri Uma Shanker, Basti Ram, Maan Singh,

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Ganga Bishan etc. who were promoted as Fitter, transferred to other Stations but have been retained at the same Station. The applicant has come out with a long list of grievances, including a few ventilated earlier and not considered by the respondents. The applicant prays that the respondents should have considered his case in the light of the specific issues by points raised by him as in Annexure A/9 dated 19.9.1995.



As the allegation here is one of discrimination amongst employees similarly placed, the respondent No. 2 is directed to take decision on the representation dated 19.9.1995, at Annexure A/9 touching upon all the points raised therein within a period of two months from the date of receipt of a copy of this order. Let a copy of this order be sent alongwith a copy of the O.A. and the Annexures thereto to the respondent No. 2. O.A. is disposed of accordingly at the stage of admission.

  
( S.P. BISWAS )  
MEMBER (A)

  
( GOPAL KRISHNA )  
VICE CHAIRMAN.

Part II and III destroyed  
in my presence on 5/6/02  
under the supervision of  
section officer [unclear] as per  
order dated 19/3/02

Section officer (Record) ✓

~~APR 1996~~  
20/5/96

Copy of order dated 15-5-96  
along with copy of IA + Annexure  
sent to R-1 to R-3 by Regd.  
Post vide no 217 to 219  
dated 24/5/96  
on 20/5/96